

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH  
CIRCUIT SITTING AT NAGPUR.

O.A.NO. 697/93  
TR.A.NO.

199

DATE OF DECISION 27.4.1994

Shri R.Venkatraman Applicant(s)

Versus

Union of India & Ors. Respondent(s)

1. Whether it be referred to the Reporter or not ?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ?

MEMBER

  
(M.S. DESHPANDE)  
VICE CHAIRMAN

mbm:

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY

CAMP:NAGPUR

(4)

OA.NO. 697/93

Shri R.Venkatraman

... Applicant

v/s.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande

Appearance

Shri M.Ayyub  
Advocate  
for the Applicant

Mrs.Indira Bodade  
Advocate  
for the Respondents

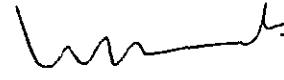
ORAL JUDGEMENT

Dated: 27.4.1994

(PER: M.S.Deshpande, Vice Chairman)

The applicant seeks a direction to the respondents for paying his retiral benefits as stated in para 4 of the application which includes provident fund with interest accrued thereon, gratuity admissible under rules and refundable amount under Rly.Employees Group Insurance Schemes. The respondents have given several reasons for delay in settling the payment but the reasons given only show the lethargic attitude by the employees of the respondents. The applicant made first representation on 12.1.1987 but according to respondents that was not received. The applicant sent his reminder on 10.7.1992. Since the claim is being admitted and according to the respondents' learned counsel the payments would be made shortly, I direct the respondents to make the payments of the amounts due to the applicant within three months from the date of receipt of a copy of this order together with interest on the amount due from 10.7.1992 until the date of payment.

✓ affd 12/7/94

  
(M.S.DESHPANDE)

VICE CHAIRMAN

mrj.